

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014 in CEA No. 50/2014 passed by the High Court of Judicature at Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE &
SERVICE TAX, ALLAHABAD

Respondent(s)

(With appln. (s) for permission to file additional documents and interim relief and office report)

WITH

C.A. No. 433/2015

(With appln.(s) for condonation of delay in filing appeal and appln.(s) for stay and)

Date : 10/04/2015 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. M. Y. Deshmukh, AOR

Mr. Kaanan Kapur, Adv.

Mr. B. Kapur, Adv.

Mr. Rajinder Mathur, AOR

For Respondent(s) Mr. Aman Sinha, Sr. Adv.
Mr. Aniruddha P. Mayee, Adv.
Ms. Sunita B. Rao, Adv.
Mr. Vikas Bansal, Adv.
Mr. B. Krishna Prasad, AORUPON hearing the counsel the Court made the following
O R D E RList these matters on a non-miscellaneous day in the
month of July, 2015.(SANJAY KUMAR-I)
COURT MASTER(TAPAN KUMAR CHAKRABORTY)
COURT MASTER